

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3012

ANSWERED ON:15.03.2013

OIL PILFERAGE

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases of en route oil pilferage have come to the notice of the Government;
- (b) if so, the details thereof and the number of such cases reported during the last three years and the current year, State/UT-wise;
- (c) the action taken/proposed by the Government against those found guilty; and
- (d) the corrective measures taken/proposed by the Government to prevent oil pilferage in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) and (b) Yes, Madam. As reported by Oil Companies, the details of en route oil pilferage cases State/UT- wise during the last three years and current year is given as under:

S.No.	State/UT	2009-10	2010-11	2011-12	2012-13
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1.	Gujarat	36	20	20	17
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2.	Rajasthan	9	8	7	10
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3.	Haryana	22	19	4	5
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4.	Uttar Pradesh	6	5	2	1
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5.	Delhi	1			
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6.	Bihar	5		1	
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7.	West Bengal	7		1	1
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8.	Uttara Khand	1		
9.	Punjab	1	1	
10.	Maharashtra	8		1
11.	Madhya Pradesh	2		
12.	Andhra Pradesh	6		
13.	Goa			
14.	Tamil Nadu			1
15.	Karnataka			
16.	Jammu & Kashmir			
17.	Assam	1		2
	Total	105	53	40 36

(c) It has been reported that in each case of pilferage/attempted pilferage, FIR has been lodged with the respective Police Station. In some cases, the offenders have been apprehended at site and kept in police custody for further necessary action. The cases are pursued by the concerned oil companies with the State administration and police authorities at different levels.

(d) Following steps have been taken by the oil companies to prevent oil pilferage

Round the clock monitoring of Pipeline flow and pressure through Supervisory Control and Data Acquisition System (SCADA) for all the pipelines.

Daily foot patrolling by Line Patrolmen (LPM) and DGR guards.

Continuous interaction & sensitizing of villagers along pipeline Right of Way (ROW).

Continuous monitoring of RCP's (Repeater cum Cathodic Protection System) through CCTV based surveillance system.

Issue of pilferages taken up at the highest level of the police officials in all the states. Also regular interaction maintained with civil

administration.

Electronic Surveillance;and

Patrolling by local police.

Besides, Government has amended the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provisions of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.